

ITEM NO.1

COURT NO.1

SECTION X

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Criminal) No(s).148/2023

MANISH KASHYAP @ TRIPURARI KUMAR TIWARI

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(WITH IA No. 71586/2023 - EXEMPTION FROM FILING O.T., IA No. 71583/2023 - INTERIM BAIL)

Date : 08-05-2023 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE J.B. PARDIWALA

For Petitioner(s)

Mr. Maninder Singh, Sr. Adv.
Mr. Siddhartha Dave, Sr. Adv.
Mr. Aditya Singh Deswal, Adv.
Ms. Ridam Arora, Adv.
Mr. Ananta Prasad Mishra, AOR
Ms. Vidhi Thaker, Adv.
Mr. Rajeev Ranjan, Adv.
Mr. Rajan Chourasia, Adv.
Mr. Rishikesh Kumar, Adv.
Mr. Prabhas Bajaj, Adv.
Mrs. Susmita Mahala, Adv.

For Respondent(s)

Mr. Kapil Sibal, Sr. Adv.
Mr. Amit Anand Tiwari, A.A.G.
Dr. Joseph Aristotle S., AOR
Ms. Devyani Gupta, Adv.
Ms. Aparajita Jamwal, Adv.
Ms. Vaidehi Rastogi, Adv.

Mr. Manish Kumar, AOR

Mr. Kanu Agrawal, Adv.
Mr. Pratyush Shrivastava, Adv.
Mr. Anmol Chandan, Adv.
Mr. Arvind Kumar Sharma, AOR

**UPON hearing the counsel the Court made the following
O R D E R**

- 1 We are not inclined to exercise the jurisdiction under Article 32 of the Constitution. The petition is accordingly dismissed.
- 2 However, the petitioner will be at liberty to pursue his remedies in accordance with law, including in respect of the order of detention under the National Security Act 1980.
- 3 Pending application, if any, stands disposed of.

**(SANJAY KUMAR-I)
DEPUTY REGISTRAR**

**(SAROJ KUMARI GAUR)
ASSISTANT REGISTRAR**